

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

STARRED QUESTION NO:21
ANSWERED ON:27.02.2007
EXTRACTION OF MINERALS
Meghwal Shri Kailash;Mohale Shri Punnulal

Will the Minister of MINES be pleased to state:

- (a) whether the Government proposes to bring any amendment in the law to float open tenders for extraction of various types of minerals before making the lease offer for this purpose;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF THE STATE IN THE MINISTRY OF MINES (SHRI SIS RAM OLA)

(a) to (c). A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO STARRED QUESTION NO. 21 FOR 27.2.2007 ASKED BY SHRI PUNNULAL MOHALE AND SHRI KAILASH MEGHWAL REGARDING EXTRACTION OF MINERALS.

(a). Mineral Concessions are presently granted in three stage viz.: Reconnaissance Permit, Prospecting Licence and Mining Lease. The High Level Committee has recommended changes in these mineral concessions which have been discussed with the State Governments in detail. The matter is under consideration of the Government.

(b) & (c). The recommendations of the High Level Committee are under consideration of the Government.